

POSSESSION NOTICE (for irrevocable property)
Whereas, The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 08.05.2021 calling upon the Borrower/s) HARSHAL A HODAWADEKAR PROPRIETOR KIMAYA DECORATORS AND KIVAMA CATERERS AND NIKITA C HANDORE to repay the amount mentioned in the Notice being Rs. 84,58,931.91 (Rupees Eighty Four Lakhs Fifty Eight Thousand Nine Hundred Thirty One and Paise Ninety One Only) against Loan Account No. H.LAPLOW00436625 as on 28.04.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

PUBLIC NOTICE
Notice is hereby given to the Public that M/s. D. WAMADEO & CO. having address at A/11, Gaurinandan Co. Op. Housing Society Ltd., Dr. Almeida Road, Panchpakhadi, Thane (West)- 400 601, is registered under Registration No. B 1350633 with Registrar of Firms, Mumbai.
In the above mentioned firm was constituted by Narendra Waman Deosthalee, Gurudatta Wamadeo Deosthalee, Anup Narendra Deosthalee and Prasad Gurudatta Deosthalee w.e.f. 1st April, 2000. Thereafter on 1st April, 2001 Narendra Wamadeo Deosthalee retired from the firm. Thereafter on 1st April, 2004 Narendra Wamadeo Deosthalee joined the firm vide Admission Deed executed on 1st April, 2004. Thereafter on 1st April, 2005 Anup Narendra Deosthalee retired from the firm vide Deed of Retirement executed on 5th April, 2005 between Narendra Wamadeo Deosthalee, Gurudatta Wamadeo Deosthalee, Anup Narendra Deosthalee and Prasad Gurudatta Deosthalee.

By Regd. A/D/Dasti/Affixation DEBTS RECOVERY TRIBUNAL NO. 2 AT MUMBAI
Ministry of Finance, Government of India
3rd Floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba Mumbai-400005
NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.
EXHIBIT No. 60
Next Date : 17.05.2024
...CERTIFICATE HOLDER
R.P. No. 495/2017
BANK OF INDIA
Versus
M/S. J. M. V. ENTERPRISES & ANR. ...CERTIFICATE DEBTORS
To,
1- M/s. J.M.V. Enterprises, at 62/63A, Nakshatra Cine Shoppee, Randra Road, Dadar (West), Mumbai-400028.
2- Mr. Jagmohan Singh Beendrea Naula a/o - Krishnashraya, 503, 3rd Samarth CHSL, MHADA, Sainath Complex, Gaikwad Nagar, Malad (West), Mumbai-400097.

PUBLIC NOTICE
Notice is hereby given to the creditors of the insolvent company, M/s. Mrs. Reshma Mahesh Chitambar, residing at 10/10, K. K. Road, Ganga Gang, Opp. Govind 400052, who is registered as proprietor of a firm, particularly described in the Schedule hereunder, and who is presently operating in the name of M/s. MR. MAHIM PALVE PVT. LTD. through its Chairman & Director MICHELLE CHAWLA BABU having its address at 16 Kapad Bazar Lane, Opposite Paradise Cinema, Malad (West), Mumbai - 400016.
We the undersigned an investigating the title in respect of the said property. Any persons having any claim or interest by way of right, share, inheritance, lease, sub-lease, sale, mortgage, easement, lien, charge, attachment, retention, release, beneficiary/ies under Will, bequest, device, assignment, gift, trust, maintenance, possession, or otherwise, or by way of any other method through any agreement, deed, document, writing, family arrangement, settlement, litigation, decree or court order of any court of law or encumbrance or otherwise whatsoever or of whatsoever nature in respect of and with regards to the said Schedule property mentioned herein under to inform my Clients, 1) Mr. Laxman Nathuram Pardasani & 2) Mrs. Reshma Laxman Pardasani in writing their claims, demands, objections, supported with valid documentary evidence, stating the name of the Schedule property, the date of publication of this Notice. Any claim received after the expiry of 15 (Fifteen) days shall be discarded & would be deemed that no such claimants, rights, interests or interests in the said property shall be treated as waived or abandoned and not binding upon my Clients and the purchase transaction shall be completed without any further Notice.
SCHEDULE OF THE SAID PROPERTY
All that part and parcel being Flat No. 504, containing 700 sq.ft. (built-up) on the Fifth floor, Valiente Group, Hsg. Soc. Ltd., Plot No. 766, 5th Road, Khar (West), Mumbai - 400052 and holding Share Certificate nos. 20 of five fully paid up shares of Rs. 50/- each bearing distinctive nos. from 98 to 100 (both inclusive) lying bearing C.T.S. No. F/1519 at Village - Bandra - F, Taluka - Andheri, District - Mumbai Suburban.
Place : Mumbai / Date: 03rd April, 2024.
Adv. SURESH M. MADANE (B.A. LL.B.)
(Advocate for the Purchasers)
Office No. E/21, Second Floor, Nandan Nagar, Sankar Co-op. Soc. Ltd., Guru Nanak Road, Bandra (West), Mumbai - 400050. Mobile: 982019392. Email: suresh.madane@gmail.com

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BLUE ARCADE PROPERTIES PRIVATE LIMITED
RELEVANT PARTICULARS
1. Name of corporate debtor: Blue Arcade Properties Private Limited
2. Date of incorporation of corporate debtor: 15th April, 2005
3. Authority under which corporate debtor is incorporated / registered: ROC Mumbai
4. Corporate Identity No. of corporate debtor: U70200MH2005PT152665
5. Address of the registered office and principal office (if any) of corporate debtor: Shop No.3, Floor - 0, A.1, Bhawani Mata CHSN M Joshi Marg, Deepak Cinema, Lower Parel, Dist. Deccan - Mumbai - 400013
6. Insolvency commencement date in respect of corporate debtor: Date of Order: 28.03.2024 Date of Upload and Receipt of Order: 02.04.2024
7. Estimated date of closure of insolvency resolution process: 29.09.2024 (From the date of upload and receipt of Order)
8. Name and the registration number of the insolvency professional acting as interim resolution professional: Mr. Geerung Chhotalal Shah Reg. No: IBBI/IPA-002/IP-NO0947/2019-2020/13002 Mumbai - 400067 Email: fsgaurangshah@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board: Address : Flat 204 A Wing Raj Vajbhav 1 CHS, Dahanukar Wadi Mahavir Nagar Kandivali (W), Mumbai - 400067 Email : fsgaurangshah@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional: Address : 1204/1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: ipbluearcadepvt@gmail.com
11. Last date for submission of claims: 16.04.2024 (From the date of upload and receipt of Order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not applicable as per the information available with us.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not applicable as per the information available with us.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link (i) Relevant forms available at http://ibbi.gov.in/download/form.html and (ii) Physical Address: NA
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Blue Arcade Properties Private Limited on 28.03.2024 (Date of Upload and Receipt of Order: 02.04.2024).
The creditors of Blue Arcade Properties Private Limited, are hereby called upon to submit their claims with proof on or before 16.04.2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
Place : Mumbai Date : 03.04.2024
Geerung Chhotalal Shah
Interim Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-NO0947/2019-2020/13002
AFA Details: AA2/13002/02/300625/203281 Valid till 30.06.2025
Email Id: ip.bluearcadepvt@gmail.com

ICICI Bank
Branch Office: ICICI BANK LTD, Ground Floor, Ackruti Centre, MIDC, Near Telephone Exchange, Opp Ackruti Star, Andheri East, Mumbai-400093
PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 8(6)]
Notice for sale of immovable assets
This E-auction Sale notice for sale of Immovable assets being issued by ICICI Bank Ltd. (an underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security in respect of a housing loan facility granted pursuant to a loan agreement entered into between DHFL and the following borrower(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of ICICI Bank Ltd. will be sold on "As is where is", "As is what is", and "Whatever there is" as per the brief particulars given hereunder:

Table with 7 columns: Sr. No., Name of Borrower(s)/Co-Borrowers/Guarantors/Loan Account No., Details of the Secured asset(s) with known encumbrances, if any, Amount Outstanding, Reserve Price/Earned Money Deposit, Date and Time of Property Inspection, Date & Time of E-Auction.
1. Mrs. Sujata Nitin Navghane (Borrower), Mr. Nitin Shivaji Navghane (Co-Borrower), Loan A/c No. QZTNE0005064385. Flat No.702, 7th Floor, A Wing 'Matoshri Park', Sr No.2, Hissa No.3 And S.No.3 And Hissa No.3, Nr Village Jewell, Taluka- Ambemath, Dist- Thane, Badlapur East- 421503. Admesuring an area of 527 Sq feet carpet. Rs. 28,04,424/- As On March 22, 2024. Rs. 23,39,000/- As On March 22, 2024. May 04, 2024 From 11:00 AM To 02:00 PM. May 14, 2024 From 11:00 AM Onward.

The online auction will take place on the website of e-auction agency M/s NexXen Solutions Private Limited. (URL Link-https://disposalhub.com). The Mortgagors/noticee are given a last chance to pay the total dues with further interest till May 13, 2024 before 05:00 PM failing which, these secured assets will be sold as per schedule. The Prospective Bidder(s) must submit the Earned Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093 on or before May 13, 2024 before 02:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before May 13, 2024 before 05:00 PM along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093, on or before May 13, 2024 before 05:00 PM Earned Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at "Mumbai".
For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact ICICI Bank Limited on 8454089353/7304915594.
Please note that Marketing agencies 1. M/s NexXen Solutions Private Limited, 2. Augeo Assets Management Private Limited 3. Matek Net Pvt Limited have also been engaged for facilitating the sale of this property.
The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4ps
Date : April 03, 2024 Place : Mumbai Authorized Officer ICICI Bank Limited

सेन्ट बँक होम फायनेन्स लिमिटेड Cent Bank Home Finance Limited
Branch Office : Shop No. 1 & 2, Rajshree Apartment Near Kalyaniwad Showroom, D'Souza Colony College Road, Nashik-422005, Maharashtra, PH.No. 0253-6649224, 8149094047, website: www.cbhfl.com
THE NOTICE U/S 13(2) OF ACT TO BE PUBLISHED IN NEWSPAPER WHEN THE SAME IS RETURNED UNDELIVERED REFUSED TO ACCEPT & ACKNOWLEDGE
A notice is hereby given that the following Borrower/Co-borrower and Guarantors have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned un-served not Acknowledged by borrower, Co-borrower, Guarantors and as such they are hereby informed by way of this public notice.
S. No. Name & Address of The Borrower & Guarantor Description of the Property Date of Notice Date of NPA Outstanding Amount
1. Late Mr. Bhagavan Zambur Chotke Legal Hears Sakshi Bhagwan Chotke, Sahil Bhagwan Chotke & Mrs. Sunita Bhagwan Chotke Loan A/C No. 0140301000115 Gat No. 8/3 Plot No 40, Row house No 06, Gangadeep Row Houses, Near Annaava Devi Mandir, Opp Madhukar heights off Jawar Road Timbakeshwar Mashik Maharashtra-422112. Area of Property:- 1049.00 Sq. Ft. Boundaries:- East- Row Houses No 07, West - Row House No 1 to 05, North- Side Margin, South - Side Margin. 27/03/2024 08/11/2023 9,73,227/- + Interest + Other Charges
The steps are being taken for substituted service of notice. The above Borrower/Co-borrower and Guarantor (s) (wherever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002
Place : Nashik, Date: 02.04.2024 Authorized Officer, Cent Bank Home Finance Ltd., Nashik

PUBLIC NOTICE
Notice is hereby given to the public at large that I am investigating the title of the respective Owner/s to the properties more particularly described in the 'Schedule' written hereunder (hereinafter referred to as 'the said properties').
All concerned are hereby called upon to inform the undersigned within 15 (Fifteen) days from publication of this notice of any objection, claim, interest, right of whatsoever nature in respect of the said properties with original documentary proof thereof and shall take acknowledgement on the address given herein below failing which my client will treat the said properties as free from all encumbrances and complete the purchase transaction and no complaint will be entertained thereafter.
SCHEDULE REFERRED TO HEREINABOVE (Description of "the said properties")
All those pieces and parcels of non-agricultural lands or ground which is situate, lying and being at Village - Kune Nama, Taluka Maval, District Pune and which is within the limits of Sub-Registrar of Maval of Registration District Pune, Taluka-Maval, District Pune and which is within the local jurisdiction of the Grampanchayat of Kune Nama and Taluka Panchayat Samiti of Pune Zillah Parishad of District Pune, Maharashtra and bearing the following land parcels -
Sr. No. Survey No. Area (Sq. Mtrs) Reservation affecting the land Name of Owner/s
1. 90/3/A (Plot No-1) 1000 ---- 1) Rikhav Piyush Shah 2) Rushabh Piyush Shah
2. 90/3/B (Plot No-2) 1000 ---- 1) Rikhav Piyush Shah 2) Rushabh Piyush Shah
3. 90/3/C (Plot No-3) 1000 ---- 1) Rikhav Piyush Shah 2) Priti Piyush Shah
4. 90/3/D (Plot No-4) 1003 ---- 1) Rushabh Piyush Shah 2) Priti Piyush Shah
5. 90/3/E (Plot No-5) 1001 Amenity Plot 1) Rikhav Piyush Shah 2) Rushabh Piyush Shah
6. 90/3/F (Plot No-6) 667.72 Garden Plot 1) Rikhav Piyush Shah 2) Rushabh Piyush Shah
Dated : 02/04/2024 Adv. Ashwin Gupta, M/s. Thinkvizor Legal, 101' 1st Floor, Priyadarshani CHSL, Above State Bank of India Market Main Branch, G Ward, Nr. ABC Factory, Dist-Pune, Lonavla- 410401. Mobile - 9890440676

बँक ऑफ बरडा Bank of Baroda
Bank of Baroda, Regional Office, Mumbai Metro East Region, 1st Floor, Dewarshan Building, Station Road, Bandrup (W), Mumbai - 400 078. Phone: 022-68412509 Email: recovery.mmr@bankofbaroda.co.in
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
APPENDIX IV-A [See Proviso to Rule 8(6) and 8(2)]
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and 8(2) of the security interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" for recovery of below mentioned accounts. The details of Borrower/s/ Guarantor/s/ Secured Assets / Dues / Reserve Price/ E-Auction date and time, EMD and Bid Increase Amount are mentioned below:-
Sr/ Lot No. Name & Address of Borrower/s/ Guarantor/s Description of the immovable property with known encumbrances, if any Total Dues Date & Time of E-auction (1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amt. Status of possession (Constructive / Physical) Property Inspection date and Time
1. Borrower: Ms. Rekha Kalish Kulkreja, Add: Bk No.208, Room No.10, Near Jhuletal temple, BH Kings Palace Apt, Ullhasnagar - 1, Thane - 421005. Guarantor - Mr. Trilok N Brijwani, Add: Flat No.101, Sukhpavoo Prem Nagar Tekdi, Behind Jai Baba Lawns, Ullhasnagar - 5, Thane - 421005. Residential Flat No.101 adm. 290 sq. ft. built up area on First Floor, Mangal Archana Building, Plot No.233 & 234. City Survey No.26188, 26189 and 26191. Chitta No.61, Sheet 64 of Ullhasnagar-5 Division, Near Barrack No. 2124 and Indian Oil Petrol Pump, Hari Om Nagar Naka, Dr. Ambedkar Chowk, Ullhasnagar - 5, District - Thane-421005. Encumbrances Known to Bank - NIL. Rs.6.12 Lakhs As On 31.03.2024 Plus unapplied Interest And other charges thereon. 24.04.2024 2.00 pm - 6.00 pm (1) Rs.8,75,000/- (2) Rs.87,500/- (3) Rs.10,000/- Physical 18.04.2024 2.00 pm - 6.00 pm Contact: Person Mr. Jinendra Kumar 9909903419
2. Borrower: 1) Mr. Ajit Appa Kurale, 2) Mrs. Nanda Ajit Kurale, Add: Room No.618, Building No.3, Yogeshwar CHSL, N.M. Joshi Marg, Lower Parel, Mumbai - 400013. Residential Flat No.303, adm.560 sq. ft. built up area plus open terrace of 400 sq. ft. on 3rd floor in A Wing of Building known as Shree Park situated on plot bearing Survey No.29, Hissa No.7, Gajanan Patil Chowk, Near Mayuresh Temple, Desale Pada, Bhopar Road, Dombivli (East), Thane - 400612. Encumbrances Known to Bank - NIL. Rs.14.29 lakhs as on 31.03.2024 plus unapplied interest and other charges thereon. 24.04.2024 2.00 pm - 6.00 pm (1) Rs.21,87,000/- (2) Rs.2,18,700/- (3) Rs.20,000/- Physical 18.04.2024 2.00 pm - 6.00 pm Contact: Person Mr. Jang Bahadur 997229952
3. Borrowers: 1) Mrs. Mona Nishant Singh, Add: Amardeep Apt, Room No 11, Vishal Complex, Chakki Naka, Kalyan East, Thane - 421306. 2) Mr. Nishant Nagendra Bahadur Singh, Add: Room No.1, Amardeep Apartment, 2nd Floor, Vishant Complex, PINR Link Road, Kalyan East - 421306. Residential Flat No.703 adm. 575 sq. ft. built up area, on 7th Floor, D Wing, Building No. A, Sadguru's Landmark, near Hotel Manali Palace, Goveli Road, Village - Titwala, Tal Kalyan, District - Thane - 421605. Encumbrances Known to Bank - NIL. Rs.17.70 lacs As On 31.03.2024 Plus unapplied Interest And other charges thereon. 24.04.2024 2.00 pm - 6.00 pm (1) Rs.19,21,000/- (2) Rs.1,92,100/- (3) Rs.20,000/- Physical 18.04.2024 2.00 pm - 6.00 pm Contact: Person Mr. Vishal Shinde 982701620
4. Borrower: Mr. Shammi Ahmed Khan, Add: Flat No.402, 4th Floor, Sunrise CHSL, Pipeline Road, Near H P Petrol Pump, Village Belavali, Badlapur East - 421503. Residential Flat No.402 on the 4th Floor of building known as Sunrise CHSL, Pipeline Road, Near H P Petrol Pump, Village Belavali, Badlapur (East), Taluka - Ambemath, District - Thane - 421503. Encumbrances Known to Bank - NIL. Rs.12.63 lacs as on 31.03.2024 Plus unapplied Interest And other charges thereon. 24.04.2024 2.00 pm - 6.00 pm (1) Rs.11,25,000/- (2) Rs.1,12,500/- (3) Rs.10,000/- Physical 18.04.2024 2.00 pm - 6.00 pm Contact: Person Sandeep Herode 8459414939
5. Borrower: 1) Mr. Jeevan Singh Bhagwan Singh Rao, 2) Mrs. Nimakumar Jeevan Rao Add: Ghantali Darsi Road, Parvati Niwas, Behind Wadapaw Centre, Ramwadi, Thane - 400602. Residential Flat No.101 adm.382.53 sq. ft. carpet area on 1st Floor of building named as "Sudama Regency CHSL" Building No.10 situated on Survey Nos.164, 156/2, 156/3, 156/1E & 156/1D, Village - Dawle, Dava (East), Taluka and District - Thane - 400612. Encumbrances Known to Bank - NIL. Rs.11.97 lakhs as on 31.03.2024 plus unapplied interest and other charges thereon. 24.04.2024 2.00 pm - 6.00 pm (1) Rs.18,72,000/- (2) Rs.1,87,200/- (3) Rs.20,000/- Physical 18.04.2024 2.00 pm - 6.00 pm Contact: Person Mr. Sunil Kumar 9650892322
6. Borrower: M/s. Unnati Enterprise and its Proprietor - Mr. Umesh Ramdas Guarantor: Mrs. Vijaya Ramdas Vinerkar Add: Flat No.401, 4th Floor, B Wing, Triveni Co-op Housing Society Limited, Plot No. D112, Sector 20, Nerul (West), Navi Mumbai - 400706. Residential Flat No.401 on 4th Floor adm. 535 sq. ft. built up area plus open terrace of 110 sq. ft. in B Wing of building known as Triveni Co-op Housing Society Limited, situated on Plot No.D112, Sector 20, Village Nerul (Ges), Nerul (West), Navi Mumbai, Taluka and District - Thane owned by Mr. Umesh Ramdas Vinerkar and Mrs. Vijaya Ramdas Vinerkar. Encumbrances Known to Bank - NIL. Rs.26.02 Lakhs as on 31.03.2024 Plus unapplied Interest And other charges thereon. 24.04.2024 2.00 pm - 6.00 pm (1) Rs.43,20,000/- (2) Rs.4,32,000/- (3) Rs.25,000/- Physical 18.04.2024 2.00 pm - 6.00 pm Contact: Person Mr. Jang Bahadur 997229952
7. Borrowers: 1) Mr. Nikhlesh Gajanan Dangle, 2) Mrs. Sneha Gajanan Dangle, 3) Mr. Gajanan Mahadeo Dangle, Add: Room No.7, Ratrabai Chaw, S B Patti Marg, Gazdar Bandh, Opp. Hira Moti Building, Santacruz (West) Mumbai - 400054. Residential Flat No.304, adm. 350 sq. ft. built up area on 3rd Floor, F Wing of Building known as Bhadra Nagar Complex CHSL, Survey No.30, Hissa No.1, Village Bhopar, Dombivli East, Taluka - Kalyan, Thane - 421204. Encumbrances Known to Bank - NIL. Rs.16.86 lacs as on 31.03.2024 plus unapplied interest and other charges thereon. 24.04.2024 2.00 pm - 6.00 pm (1) Rs.12,80,000/- (2) Rs.1,28,000/- (3) Rs.15,000/- Physical 18.04.2024 2.00 pm - 6.00 pm Contact: Person Mr. Sandeep Deshtivhar 7775875419
For detailed terms and conditions of sale, please refer to the link provided in https://www.bankofbaroda.in/e-auction.htm and https://ibpi.in. Also, prospective bidders may contact the authorized officer on Tel No.022-68412509. For detailed terms and conditions, scan here -
Date: 03.04.2024 Place: Mumbai

THE COSMOS CO-OP. BANK LTD. Recovery & Write-off Department, Region-II Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 028. Phone No. 022-69476012/28/57/58
E-AUCTION SALE NOTICE UNDER MCS ACT, 1960 & RULE 107 OF MCS RULE 1961 FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale notice for sale of immovable property/Flat under Maharashtra Co-operative societies Act 1960, Rule 107 of MCS Rule 1961. Notice is given to the public in general and in particular to the Borrower, Mortgagor(s), Guarantor(s) and security providers named below ("Obligors") that the below described immovable property mortgaged/charged to the erstwhile The Sahabroo Deshmukh Co-op Bank which is taken in physical possession by Recovery Officer on 09/06/2017 will be sold "As is where is, as is what is and whatever there is basis & without recourse" for recovery of below mentioned amounts due to the Secured Creditor from the Obligors against the below given price and the EMD. The sale of below mentioned immovable Property shall be conducted by way of E-Auction through Website i.e. https://www.cosmosbank.auctionnotice.aspx AND Auctioneer Website i.e. https://cosmosbank.auctionnotice.net.
Erstwhile The Sahabroo Deshmukh Co-op Bank Ltd which is amalgamated with The Cosmos Co-op Bank Ltd as per RBI order dated 20.09.2023 w.e.f. 26.09.2023.
Name of the Account, Borrower & Guarantors Amount O/s as on 25.12.2023 I. Rs.76,95,000/- II. Rs.5,00,000/- III. Rs.25,000/- Date/Time of E-Auction 04.05.2024 11.00 a.m. to 12.00 noon Inspection date & time On 20th April, 2024 11.00 a.m. to 2.00 p.m.
M/s. Shree Automobiles (Proprietor Mr. Shrikant Yashwanth Pawar) Guarantors: 1) Mr. Ganesh Badrinath Sonawane 2) Mr. Mahesh Ashok Khode Term Loan A/c No. 00803070000832
Description of the Property - Flat No.44, Ground Floor, Madhav Building, Shree Nandanvan Co op Hsg Soc. Ltd, constructed on a Plot of land bearing Survey No. 248/(Pt), City Survey No. 829, Final Plot No.92A,T.P.S.No.1, Pipe Line Road, Louisvadi, Village Panchpakhadi Thane(W) Dist.Thane-400604. Area: 570sq. ft. built up (52.95 sq. mtr.).
Terms & Conditions
01. The E-Auction is being held on "as is where is, as is what is and whatever there is basis & without recourse"
02. Earned Money Deposit (EMD) shall be deposited through RTGS/NEFT fund transfer to credit of The Cosmos Co. Op. Bank Ltd "Auction EMD Account" No. CS0370219. IFSC Code: COSB0001002 or Demand Draft in the name of The Cosmos Co-op Bank Ltd, Payable at Mumbai on or before 03.05.2024 up to 4.30 p.m. The Bids received after the prescribed date and time will not be accepted. The bidders present at the time of auction will be given an opportunity to improve upon their bids.
03. Before Submitting the Bids, Bidders should satisfy themselves from the Recovery Officers about the rights, title, interest & dues payable by them in respect of the secured assets in question and later on no objection of any kind shall be entertained in this regard.
04. The successful bidder shall be required to pay 15% of the finalized bid amount including Earned Money deposit immediately and balance 85% amount within 30 days i.e. on or before 04.06.2024 till 4.00 p.m.
05. In case, the successful bidder fails to pay 15% of the bid amount as mentioned in clause 4 above, the Earned Money deposited will stand forfeited. Similarly, if the successful bidder fails to pay the balance amount on or before 04.06.2024, the amount paid till date will stand forfeited and the bidder shall be put up again for sale and re-sold at a later date through fresh Auction.
06. All charges, levies, taxes, Society maintenance charges, Property Tax, Assessment Tax and/or any other liability/outgoing accrued against the property shall be borne by the successful bidder. The intending bidders should make own independent inquiries regarding the encumbrances, title of the property and to inspect and satisfy themselves. Property can be inspected strictly on the above mentioned date and time.
07. Society maintenance charges for above said property will be paid from sale proceeds.
08. Intending Bidders may visit training for online bidding from M/s. E-Procurement Technologies Ltd./Auction Tiger, B-704, Wall Street - II, Opp. Orient Club, Nr. Gujarat College, Ellis Bridge, Ahmedabad - 380006 Gujarat (India). Contact Nos.: Mr. Praveenkumar Idar-9722778828-079-35022145/149182, praveen.thavar@autcontiger.net or soni@autcontiger.net AND Email Id's-support@autcontiger.net & maharashtra@autcontiger.net; Contact No. - 9265562818/9.
09. This publication is also Statutory Notice of 30 days to the borrowers/owners/guarantors of the above property.
10. The EMD amount of unsuccessful bidder will be returned on closure of the E-Auction shall not carry any interest.
11. Bidders should submit copy of PAN Card and any documents of Residence or Business Proof along with the Tender Form.
12. The Recovery Officer reserves his right to accept or reject any or all offers, and also postpone / cancel the auction without assigning any reason and also to modify the terms and conditions of the Auction Sale without prior notice.
13. It shall be responsibility of the successful bidder to pay 1% T.D.S of the sale amount under Section 194(1A) of the Income Tax Act & shall submit the proof thereof to Recovery Officer.
SPECIAL INSTRUCTION & CAUTION
Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Cosmos bank nor the service provider will be responsible for any lapses/failure (internet failure, power failure etc.) on the part of the vendor in such cases. In order to ward off such contingency situation, the bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.
Sd/- (Mr. Ganpat Dhanawade) RECOVERY OFFICER, MUMBAI. (U/S-156,MCS Act 1960 & Rule 107 of MCS Rule 1961)
Date: 03.04.2024 Place: Mumbai Attached to the Cosmos Co-op Bank Limited

DEBTS RECOVERY TRIBUNAL-1 MUMBAI (Government of India, Ministry of finance)
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai - 400005 (5th Floor, Scindia House, Ballard Estate, Mumbai - 400 001) O.A. No. 150 of 2023 Exh - 14
IBBI BANK LIMITED ...Applicant
MR. CHINTUKUMAR RAJUMANGAL SINGH & ANR ...Defendants To
DEFENDANT No.2 MRS YJOTI DEVI CHINTUKUMAR SINGH FLAT 207, R BAPT, GRASS KOPRI, SHANI MANDIR, VIRAR EAST, PALGHAR, MAHARASHTRA 401305 ALSOAT FLAT NO. 107, SIDDHIVINAYAKPT, MANVEL, PADAROAD, VIRAR EAST, PALGHAR, MAHARASHTRA 401303.
SUMMONS
1. WHEREAS, OA/150/2023 was listed before Hon'ble Presiding Officer/ Registrar on 11/01/2024.
2. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 32,35,464.40/-
3. WHEREAS the service of summons/Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.
4. In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 07.05.2024 at 12:00 Noon, failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this 19th day of March, 2024.
Registrar, Debts Recovery Tribunal-1, Mumbai

CFM ASSET RECONSTRUCTION PRIVATE LIMITED Registered Office: Block No. A/1003, West Gate, Near Yrma Club Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad - 380051
CIN: U67100GJ2015PTC0083994 Corporate Office: 1st Floor, thoughtful regeneration Wakefield House, Spurt Road, Ballard Estate, Mumbai-400038.
Email: Tejas.Joshi@cfmrc.in; Info@cfmrc.in Contact: Mobile: +91 8976862751 Phone: +91 22 4005533240055282
APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES- Fedder Manufacturing Pvt. Ltd. (Mortgagor) (Erstwhile Lloyed Manufacturing Pvt Ltd.) Mr. Bharat Raj Punj -being legal heir of Late B.R. Punj (Guarantor)
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular that the under mentioned property was mortgaged to Indusind Bank Limited and subsequently, the dues of the below mentioned borrower along with underlying security interest were assigned in favour of CFM Asset Reconstruction Private Limited acting in capacity as a Trustee of CFMARC Trust-5 Indusind Bank (hereinafter referred to as "CFM Asset Reconstruction Private Limited") by Indusind Bank Limited vide Assignment Agreement dated 01st October, 2020. Physical possession of under mentioned property had been taken by the Authorized Officer on 04/10/2023 as the CFM Asset Reconstruction Private Limited under S. 13(4) of the Act will be sold by E-Auction as mentioned below for recovery of under mentioned dues and applicable interest, charges and costs etc. as detailed below. The property described below is being sold on "As is where basis", "As is what is basis", whatever is there is basis" and "No recourse Basis" on 24th April, 2024 under the rule no. 8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the rules) for the recovery of the dues detailed as under:
Inspection of the property will be available as per the below schedule by giving prior intimation of 48 hours to the Authorized officer of the Bank/ARC.
DESCRIPTION OF IMMOVABLE PROPERTY
Description of secured assets All piece and parcel of Commercial Office admsg about 5496 sq. ft (Carpet) bearing no. 386 on the Second floor of the building known as Sane Guruji Premises Co-op Society constructed and all the fixtures, fittings thereon and the undivided interest in the title, being and lying at property on block no. 7, 2nd floor, 386, Veer Savarkar Road, Opp. Siddhi Vinayak Temple, Prabhadevi, Mumbai - 400 025 in the registration Mumbai and which is bonded as follows:-
• On or towards North: Plot No. 1210, Saijani Colony
• On or towards West: Plot No. 1210, Shree Sai Siddhi Vinayak CHSL
• On or towards East: SV Savarkar Marg, Veer Savarkar Marg
• On or towards South: Pit No. 1209, Rajeja Impress
Reserve Price INR 15,00,00,000/- (Rupees Fifteen Crore Only)
EMD INR 1,50,00,00,000/- (Rupees One Crore Fifty Lakhs Only)
SECURED DEBT: INR 40,78,49,614.87 (Rupees Four Crore Seventy-Eight Lakhs Forty-Nine Thousand Six Hundred Fourteen and paise Eighty-Seven Only) as on 31-12-2023
INSPECTION DATE: 16th April, 2024
DATE: 16th April, 2024
TIME: Between 05:00 p.m. to 6:00 p.m.
E-Auction/Bidding through website (https://www.bankauctions.com) on PLACE: 24-04-2024 from 11.30 am to 12.30 pm.
For E-Auction
LAST DATE AND TIME FOR BID SUBMISSION: On or before 5.00 p.m. on 23rd April, 2024.
CONTACT: Mr. Tejas Joshi (8976862751) Email: tejas.joshi@cfmrc.in
Encumbrances if any: Society Maintenance Dues Outstanding as on 03rd July, 2023 is Rs. 35,18,240/-
The title deeds and share certificate of the secured property has been lost by the borrower. For detailed terms & conditions of the sale, please refer to the link provided in Secured Creditors website i.e. https://www.cfmrc.in for detailed terms & conditions of auction-sale of respective property and other details before submitting their bids for taking part in the e-auction. Bidders may also visit the website https://www.bankauctions.com or contact service provider M/s. C India Private Limited, Bidder Support Nos.: 0124-4302020 / 21 122 / 91 7291981124 / 1125 1126; email: support@bankauctions.com, Mr. Bhavik Pandya, Contact No. +91 8866682937; maharashtra@cindia.com.
This notice of 15 days is being given to all of you in compliance of Rule 8, Sub Rule 6 of SARFAESI Rules Under the SARFAESI Act 2002, informing the Borrower and all the Guarantors/Mortgagors about holding of auction/sale of the aforementioned Secured Properties at the aforementioned date and time, with the advice to redeem the assets. If so desired by them, by paying the outstanding dues as mentioned herein above along with further interest

